

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

STARRED QUESTION NO:285  
ANSWERED ON:13.08.2010  
RAJIV GANDHI GRAMEEN VIDYUTIKARAN YOJANA  
Anuragi Shri Ghansyam ;Singh Shri Dushyant

**Will the Minister of POWER be pleased to state:**

- (a) whether the targets fixed for electrification of villages during each of the last three years under the Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) have been achieved in various States including Rajasthan and Bihar;
- (b) if so, the details thereof, State-wise;
- (c) if not, the reasons therefor, State wise; and
- (d) the corrective measures taken or proposed to be taken by the Government in this regard?

**Answer**

THE MINISTER OF POWER(SHRI SUSHILKUMAR SHINDE)

(a) to (d) : A Statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO. 285 TO BE ANSWERED IN THE LOK SABHA ON 13.08.2010 REGARDING RAJIV GANDHI GRAMEEN VIDYUTIKARAN YOJANA.

(a) to (c) : The targets and achievement of electrification of un/de- electrified villages for the sanctioned projects under Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) including Rajasthan and Bihar during the last three years, state-wise are listed at Annex. In some of the States, there have been delays in execution of the projects for the following reasons:

- (i) Delay in forest clearance of the proposals required for execution of the Projects in some States.
- (ii) Delays in land acquisition for 33/11 KV sub-stations by States.
- (iii) Limited number of good agencies available for execution of turnkey contracts.
- (iv) Delays in issuance of road permit and way bills in some States
- (v) Very poor upstream transmission infrastructure in some States.
- (vi) Delay in finalization of BPL lists by some States.
- (vii) Delay in taking decision to waive state and local taxes on line materials by some States.
- (viii) Difficult terrain in some States.
- (ix) Law & order problem.

(d) : For the effective implementation of RGGVY, the following steps have been taken:-

- (i) Government of India has set up an inter-Ministerial Monitoring Committee which periodically meets to sanction projects and review progress of implementation.
- (ii) States have been advised to set up district committees to monitor the progress of rural electrification works. All the states have notified formation of district committees.
- (iii) The States have also been requested by MOP to hold monthly meeting under the Chairmanship of Chief Secretary to resolve the bottlenecks in implementation of RGGVY.
- (iv) Ministry of Power, the Government of India as well as Rural Electrification Corporation (REC), the nodal agency for RGGVY,

conduct frequent review meetings with all the stakeholders; the concerned State Governments, state power utilities and implementing agencies for expeditious implementation of the scheme as per the agreed schedules.

(v) For speedier and effective implementation of projects, their execution has been taken up on turnkey basis.

(vi) To ensure qualitative execution of rural electrification works, a three tier quality control mechanism has been enforced under RGGVY.

(vii) Grant amount of BPL connection has been enhanced to Rs.2200/- in XI Plan from Rs.1500/- in X Plan.

(viii) To take care of the cost escalation, cost norms for village electrification has been revised upwards.